
(2019) 10 DEL CK 0226

In the Delhi High Court

Case No : Civil Writ Petition No. 1323 Of 2018

R P Gupta

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 22-10-2019

Acts Referred:

Citation : (2019) 10 DEL CK 0226

Hon'ble Judges : Dhirubhai Naranbhai Patel, CJ;C. Hari Shankar, J

Bench : Division Bench

Advocate : Kirtiman Singh, Anupam Srivastava, Dhairya Gupta, Ripu Daman Bhardwaj, T.P. Singh

Final Decision : Disposed Of

Judgement

D.N. Patel, CJ

W.P.(C) 1323/2018

1. When the matter is called out, nobody appears on behalf of the petitioner.
2. We have heard counsel appearing for the Respondent Nos. 2, 3, 4, 6, 8, 9, 10 and 11.
3. This Public Interest Litigation has been preferred with the following prayers :
 - "a) Issue a writ in the nature of mandamus or similar writ, order or direction in the nature of mandamus directing an investigation to be conducted against the Respondent no. 11' and/or
 - b) Issue a writ, order or a direction n the nature of Mandamus thereby directing the Revenue Department to provide clarification as to how they have allowed such illegal acts with respect to Registration of Commercial Properties as residential, thereby causing loss to the exchequer; and/or
 - c) Issue such other appropriate Writ or an order or direction as this Hon'ble court

deem fit and proper in the fact and circumstances of the case; and/or

d) Award costs of the writ in favour of the Petitioner and against the Respondents."

4. Having heard learned counsel for the respondents and looking to the status report filed by the respondents, it appears that the vigilance inquiry is going on against the Respondent No.11. All arguments in this writ petition are against the Respondent No.11 who has registered several sale deeds.

5. As the inquiry is going on against Respondent No.11, we hereby direct the concerned respondent authority to complete the inquiry as early as possible and practicable in accordance with law, rules, regulations, Government policy applicable to the facts of the case, after giving adequate opportunity of being heard. After inquiry, in case any action is required to be taken against Respondent No.11, the same shall be taken by the concerned respondent authority in accordance with law.

6. With these observations, this writ petition is hereby disposed of.